

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b) A statement is laid on the Table of the House.

#### STATEMENT

To regulate the working conditions in certain sections of unorganised labour, 'The Contract Labour (Abolition and Regulation) Act, 1970', 'The Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979', 'The Beedi Workers and Cigar Workers' (Conditions of Employment) Act, 1966; and 'The Bonded Labour System (Abolition) Act, 1976' exist, in addition to other Central and State Legislation.

The Central Standing Committee on Rural Unorganised Labour constituted *inter-alia*, a Sub-Committee to prepare the framework of a Central Bill to regulate the wages and conditions of Employment of agricultural workers and to provide a machinery for the settlement of disputes and claims. This sub-Committee has finalised its report which will be considered along with other matters by the Central Standing Committee in its next meeting.

#### Productivity linked bonus formula

1283. SHRI DHARAMCHAND JAIN: Will the Minister of LABOUR be pleased to state;

(a) whether it is a fact that the Government are considering to extend the productivity linked bonus formula adopted for some Government departments to Industrial Undertakings in the country; and

(b) if so, by when the decision in the matter is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b) A number of suggestions including that the productivity linked bonus formula adopted by some Government Departments may be extended to industrial undertakings in the country have been received for amendment of Payment of Bonus Act. These suggestions are receiving attention of the Government.

#### Merger of technical cadre with operational (traffic) cadre of Civil Aviation Department

1284. SHRI DHARAMCHAND JAIN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state;

(a) whether it is a fact that the technical staff of the Communication wing of the Civil Aviation Department have requested not to merge the technical cadre with the operational (traffic) cadre; and

(b) if so, what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) Yes, Sir.

(b) The principles on which the technical and operational cadres have to be merged are under consideration.

#### International status to Amritsar Airport

1285. DR. LOKESH CHANDRA:

SHRI BISHAMBHAR NATH PANDE:

SHRI PRAKASH MEHROTRA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to give an international status to the Amritsar airport;

(b) whether all State capitals are likely to be linked directly with Delhi within the next three years; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) No, Sir. some of the Air India's international. However, the question of international status to Amritsar Airport is under consideration.